MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 22/AM12 HELD ON 13.09.2011 AT 11.00 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K Singh Addl. DG
2. Shri. V.K. Srivastava Addl. DG
3. Shri N.P.S. Monga Addl. DG
4. Dr. L.B.S. Singhal Jt. DGFT
5. Dr. Rajiv Arora Jt. DGFT
6. Shri A.K. Singh Jt. DGFT
7. Shri R.S. Ratna Jt. DGFT
8. Smt. Subhra Jt. DGFT
9. Smt. Vibha Bhalla Jt. DGFT
10. Shri A. Mishra Stats Advisor
11. Shri A.K. Cashyap Dy. DGFT
12. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Cantronics Office Equipement Pvt, Ltd. Thane
F.No. 01/60/162/408/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license No.0310459708 dt.31.1.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.2. M/s. Premier Rubber Mills, Amritsar
F.No. . 01/60/162/399/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license no.1210005849 dt.29.7.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.3. M/s . Sun Plast Mumbai
F.No. 01/60/162/41/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license No.0310472338 dt. 29.5.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.4. M/s. Sutluj ropes Pvt, Ltd, Mumbai
F.No. 01/60/162/404/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license No.0310477383 dt.3.7.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.5. M/s . Netafirm Irrigation India Pvt, Ltd, Vadodara
F.No. 01/60/162/1754/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license No.3410021266 dt.29.4.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.6. M/s . Danashmand Organics Pvt, Ltd, Mumbai.
F.No. 01/60/162/1756/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject Request for revalidation advance license No.0310460236 dt.6.2.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.7. M/s. Ruchi Strips and Alloys Ltd, mumbai
F.No. . 01/60/162/455/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation DFIA advance license No. 1110018706 dt 16.10.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.8. M/s. Penam Lab. Ltd, Delhi
F.No. . 01/60/162/304/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license NO.0510169877 dt27.10.2005.

The committee noted that the firm had obtained the above advance authorization under the Policy Circular 9 dated 30.6.2009 wherein the firm had to import first and thereafter under take the exports by utilizing the entire imported raw material. The firm has stated that they have already utilized the raw material and have exported the manufactured product through a third party but the foreign exchange has not been realized. The committee noted that in the rehabilitation package granted by the BIFR, extension in export obligation has been recommended. EO extension will not help the exporter since the imported raw material had already been stated to be utilized and products manufactured from these inputs have been exported. The committee therefore decided that the firm may approach RBI to obtain necessary waiver for non- realization of foreign exchange and thereafter approach DGFT for further necessary action.

Case No.9. M/s. New Holland Fiat India Pvt, Ltd, Mumbai
F.No. . 01/60/162/1617/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject: Revalidation and EOP extension of advance authorizations for the purpose of clubbing.

i. 0510175554 dt. 01.02.2006
ii. 0510135146 dt. 12.08.2004
iii. 0510147900 dt. 06.01.2005
iv. 0510162587 dt. 25.07.2005
v. 0510182121 dt. 15.05.2006
vi. 0510913848 dt. 07.11.2006
vii. 0510202869 dt. 24.04.2007

The Committee considered the request of the firm and decided to allow to club above 7 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.10. M/s. Vital Health Care Pvt, Ltd,
F.No. . 01/60/162/423/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for clubbing of 2 AAs no. 0310383216 dt.6.6.2006. and 0310387182 dt.28.6.2006.

The Committee considered the request of the firm and decided to allow to club above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.11. M/s. Eastern Silk Industries Ltd,
F.No. . 01/60/162/331/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- To fulfill balance export.

The Committee considered the request of the firm and decided that details from the firm may be sought regarding the export product, imported inputs, extent of EO fulfilled and their specific request for discharging remaining EO and the specific policy the specific policy provisions for the same.

Case No.12. M/s. Kitex Garments Ltd, Kerla
F.No. . 01/60/162/290/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license No.1010028959 dt.29.2.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.13. M/s. SR Foils and Tissue Ltd, New Delhi.
F.No. . 01/60/162/438/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of 3 advance license no.0510163317 dt.29.7.2005, 0510185751 dt.4.7.2006 and 0510190795 dt.13.9.2006.

The Committee rejected the request of the firm as there is no merit for consideration as the authorizations are too old. It was decided that the cases may be finalized as per the provisions of the FTP.

Case No.14. M/s. Glasstech Industries India Ltd, Mumbai
F.No. . 01/60/162/439/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license no.0310425366 dt. 2.4.2007

The Committee rejected the request of the firm for further exports as there is no merit for consideration as the authorization is too old. It was decided that the cases may be finalized as per the provisions of the FTP. However, the committee decided that exports, if any, made after expiry of 36 months of EOP but upto 48 months from the date of authorization, the same may be regularized with composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. Exports beyond 48 months from the date of authorization should be finalized/regularized as per the provisions of FTP.

Case No.15. M/s. Glasstech Industries India Ltd, Mumbai
F.No. . 01/60/162/444/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license no.0310411370 dt.8.12.2005.

The Committee rejected the request of the firm for further exports as there is no merit for consideration as the authorization is too old. It was decided that the cases may be finalized as per the provisions of the FTP. However, the committee decided that exports, if any, made after expiry of 36 months of EOP but upto 48 months from the date of authorization, the same may be regularized with composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. Exports beyond 48 months from the date of authorization should be finalized/regularized as per the provisions of FTP.

Case No.16. M/s. Glasstech Industries India Ltd, Mumbai
F.No. . 01/60/162/443/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license no.0310427813 dt.25.4.2007.

The Committee rejected the request of the firm for further exports as there is no merit for consideration as the authorization is too old. It was decided that the cases may be finalized as per the provisions of the FTP. However, the committee decided that exports, if any, made after expiry of 36 months of EOP but upto 48 months from the date of authorization, the same may be regularized with composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. Exports beyond 48 months from the date of authorization should be finalized/regularized as per the provisions of FTP.

Case No.17. M/s. Graphite India Ltd, Orrisa
F.No. . 01/60/162/441/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension EO period against advance license no.0910033596 dt.9.4.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.18. M/s. Krishna Antioxidants Pvt, Ltd, Mumbai
F.No. . 01/60/162/410/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation of against advance license no.0310482511 dt.13.8.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and can not be construed as genuine hardship warranting relaxation under Para 2.5 of FTP.

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Case No.19. M/s. Kitex Garments Ltd, Kerla
F.No. . 01/60/162/289/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license no.1010029432 dt.5.5.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.20. M/s. Graphite India Ltd Orrisa
F.No. . 01/60/162/440/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011

Subject:- Request for extension in EO period against advance license no.0910033597 dt.9.4.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.21. M/s. Adcock Ingran Ltd, Bangalore
F.No. . 01/60/162/454/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0710057239 dt.1.5.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.22. M/s. Indoco Remedies Ltd, Mumbai
F.No. . 01/60/162/1700/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0310410392 dt.30.11.2006.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.23. M/s. Gazebo Industries Ltd, Mumbai
F.No. . 01/60/162/65/AM10/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0310385273 dt.19.6.2006.

The Committee decided to grant extension for 12 months beyond the permitted 36 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.24. M/s. Ajanta Pharma Ltd, Mumbai
F.No. . 01/60/162/1576/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license No.0310439413 dt. 14.8.2007.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.25. M/s. Techno Track Eng. Ahmednagar
F.No. . 01/60/162/446/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.3110034215 dt.26.6.2008.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization upto 31.3.2012, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.26. M/s. Resonance Speciality Chemicals Pvt, Ltd.
F.No. . 01/60/162/401/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EOP against advance license no.0210112482 dt.15.5.2008.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization upto 31.3.2012, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.27. M/s. Resonance Speciality Chemicals Pvt, Ltd,
F.No. . 01/94/80/45/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against 6 advance license no.03029719 dt.24.5.1999,0310006713 dt.26.8.1999, 0310027834 dt.22.2.2000,0310027225 dt.17.2.2000, 0310115644 dt.21.12.2001 and 0310140233 dt.3.6.2002.

The Committee rejected the request of the firm as there is no merit for consideration as the authorizations are too old. It was decided that the cases may be finalized as per the provisions of the FTP.

Case No.28.. M/s. Mihir Chemicals Industries Pvt, Ltd, Mumbai
F.No. . 01/60/162/1592/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Consideration shipping bills against 9 AAs For EO

The Committee noted that the issue be dealt by NC, as it pertains to implementation of the Norms Committee decision and relevant ALC circular by the concern RLA.

Case No.29. M/s. Hindustan Zinc Ltd, Udaipur
F.No. . 01/89/180/67/AM09/PC-2(A) Part-ii
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request policy relaxation for import of under ground mining equipments.

The committee took note of the fact that this case has been put up for ex-post facto approval after a considerable period of time. The committee felt that the case for ex-post facto approval should be placed within a week after decision before the PRC so that the decision could be endorsed/revisited as the case may be. This case was however approved.

Case No.30. M/s. Jain Tubes Corpn. Falna
F.No. . 01/53/162/35/AM-09/J-1/IC
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for grant of 2nd revalidation of import authorization no.1350000448 dt.18.11.2008.

The Committee considered the request and decided to grant six months revalidation of import authorization no. 1350000448 dt. 18.11.2008.

Case No.31. M/s. GHCL Ltd, Gujarat
F.No. . 01/60/162/1772/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension from 48 months to 50 months in respect of Advance authorization no.3510019814 dt.31.10.2006.

The committee considered the request and decided to reject the request for EOP extension beyond 48 months from the date of authorisation and directed that such exports beyond 48 months may be regularized as per provisions of the FTP.

Case No.32. M/s. Medreich Ltd, Bangalore
F.No. . 01/60/162/394/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0710068522 dt.30.11.2009.

Deferred.

Case No.33. M/s. Honeybell Electrical Devices and systems India Ltd, Chennai
F.No. . 01/60/162/1288/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for clubbing of 2 advance authorizations no.0410037674 dt.20.3.2003 and 0410054691 dt.17.3.2004.

The committee considered the request and decided that case be re-examined and thereafter be placed before the PRC with complete facts.

Case No.34. M/s. Maccaferri Environmenta Pvt, Ltd, New Delhi
F.No. . 01/60/162/449/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license no.03110033408 dt.4.4.2008.

The committee considered the request and decided to re-examine the case in light of inputs from Norms Committee and then place before PRC with complete facts.

Case No.35. M/s. Wockhardt Ltd, Mumbai
F.No. . 01/60/162/452/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0310539400 dt.25.9.2009.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 18 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.36. M/s. Adcock Ingram Ltd, Bangalore
F.No. . 01/60/162/451/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0710058187 dt. 27.6.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.37. M/s. Supreme Rolls and Shears Pvt. Indore
F.No. . 01/60/162/457/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.1110016668 dt 10.1.2008.

Deferred.

Case No.38. M/s. Adcock Ingram Ltd, Bangalore
F.No. . 01/60/162/450/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license No.0710058537 dt.15.7.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.39. M/s. Sky Industries Ltd, Mumbai
F.No. . 01/60/162/458/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license no.0310478558 dt.14.7.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and can not be construed as genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.40. M/s. Constech Enterprises Pvt, Ltd.
F.No. . 01/60/162/1905/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license no.0510219938 dt.30.4.2008.

The committee considered the request and decided that case be re-examined and thereafter be placed before the PRC with complete facts.

Case No.41. M/s. Medreich Ltd, Bangalore
F.No. . 01/60/162/395/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no.0710064496 dt.4.5.2009.

Deferred.

Case No.42. M/s. Bajaj Electricals Ltd, Mumbai
F.No. . 01/60/162/1056/AM11/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license no P/K 3475084 dt.19.10.1992, 0100177 dt.12.6.1993 and P/K 001523829 dt.26.11.1992.

Deferred

Case No.43. M/s. Nirmal Poly Plast Pvt, Ltd, mumbai
F.No. . 01/60/162/4476/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license no.0310476881 dt.30.6.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and can not be construed as genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.44. M/s. JST International, Kapurthala
F.No. . 01/94/80/546/AM-09/EFGC/PC-IV/EFGC/PRC
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Clubbing of 2 advance authorization.No. 3010036974 dt.6.9.2004 and 3010036975 dt.6.9.2004.

The Committee considered the request of the firm and decided to allow to club above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.45. M/s. Wockhardt Ltd, Mumbai
F.No. . 01/60/162/453/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for extension in EO period against advance license No.0310578259 dt.10.6.2010.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.46. M/s. Glasstech Industries India Ltd, Mumbai
F.No. . 01/60/162/445/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of advance license no.0310430917 dt.29.5.2007.

Deferred.

Case No.47. M/s. Modi Rubber Ltd, New Delhi
F.No. . 01/60/162/310/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for EOP extension of 3 advance auth No.510020288 dt.26.6.2000,510021954 dt.25.7.2000 and 510021960 dt.25.7.2000.

Case withdrawn for processing on file and to be placed before PRC if required.

Case No.48. M/s. Ruchi Strips & AlloysL Ltd,
F.No. . 01/60/162/456/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Request for revalidation advance license no.1110018722 dt.16.10.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and can not be construed as genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.49. M/s. Paharpur Cooling Tower, Kolkata
F.No. . 01/60/162/241/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Prayer for relaxation of policy for importability of items under SION C-1708 Adv Auth No.0210119229 dt.4.11.2008.

The committee noted that Norms Committee referred this case to PRC with the approval of the Chairman Norms Committee. However the committee noted that such cases need to be examined thoroughly only by Norms Committee and only on a specific point warranting policy relaxation case be placed before the PRC. In such cases detailed background with full facts/justification for relaxation be also provided.

Case No.50. M/s. Sundaram clayton Ltd, Chennai,
F.No. . 01/60/162/328/AM12/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Clubbing of 3 advance authorization no.0410083461 dt. 9.8.2006, 0410090017 dt.19.6.2007 and 0410100299 dt.25.11.2008.

The Committee considered the request of the firm and decided to allow to club above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.51. M/s. Vidyut Metalics Pvt. Ltd. Mumbai,
F.No. . 01/60/162/782/AM10/EFGC(PRC)
PRC Meeting No. 22/AM12 dated: 13.09.2011
Subject:- Clubbing of 2 advance authorization no. 0310217854 dt. 11.8.2003 and 0310370134 dt.6.3.2006.

Deferred.